

General Notes to Export Policy

ITC (HS), 2022 – EXPORT POLICY

ITC (HS), 2022 – Export Policy contains the following:

- **General Notes to Export Policy**
- **Appendix 1: List of Wildlife Entries in WildLife (Protection) Act, 1972**
- **Appendix 2: List of flora included in Appendix I (Prohibited Species) & Appendix II (endangered species) of CITES**
- **Appendix 3: List of SCOMET items**
- **Appendix 4: Definition of Finished Leather**

General Notes to Export Policy

A. Free Goods

Goods listed as 'Free' in the Schedule-II(Export Policy) may be exported without a Restricted export authorisation as such, but they are subject to conditions laid out against the respective entry. The fulfillment of these conditions can be checked by authorized officers during export.

B. Restricted Goods

Goods listed as 'Restricted' may be permitted for export against a restricted export authorisation. The procedures / conditionalities wherever specified against the restricted items shall also be complied with, in addition to the general requirement of restricted export authorisation in all cases of restricted items.

C. Prohibited Goods

The prohibited items are not permitted to be exported. Restricted Export Authorisation will not be issued in the normal course for goods in the prohibited category.

D. State Trading Enterprises

Export through STE(s) is permitted without a Restricted Export Authorisation through designated STEs only and shall be subject to conditions as specified under Para 2.21 of Foreign Trade Policy 2023.

E. Special Chemicals, Organisms, Materials, Equipment & Technologies (SCOMET)

SCOMET Items shall be governed by the specific provisions under –

- i. Chapter IVA of the Foreign Trade (Development & Regulation) Act, 1992 as amended from time to time;
- ii. Appendix-III of Schedule-II(Export Policy) of ITC(HS) 2022
- iii. Chapter 10 of Foreign Trade Policy (FTP)
- iv. Chapter 10 of Handbook of Procedures HBP) and,
- v. Any other provisions of FTP and HBP governing Export Authorizations.

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Category 0 of the SCOMET list shall be governed by the extant provisions of the Atomic Energy Act 1962 as amended from time to time, and rules, regulations, guidelines and resolutions issued under the said Act. Unless otherwise prohibited, export may be permitted against an authorization granted by the Department of Atomic Energy.

F. Export of Samples and Exhibits

Samples/exhibits of goods, except 'Prohibited' and 'Restricted' items, all items specified under Appendix-III(SCOMET) of Schedule-II (Export Policy), and items under Chapter 29, 93 and 97 are Free for Export. The given provisions may be read together with Para 2.43 of FTP 2023 (Export of Samples) and Para 2.63 of HBP 2023 (Exports of Samples / Exhibits)

G. Export of goods including plant & plant products using wood packaging material

Export of goods including plant & plant products using wood packaging material such as pellets, dunnage, crating, packing blocks, drums, cases load boards, pellet collars and skids etc. shall be allowed subject to compliance of International Standards for Phytosanitary Measures [ISPM].

H. Restrictions on Countries of Export

Prohibitions (Country, Organisations, Groups, Individuals etc. and Product Specific) will be regulated as per provisions contained in Chapter 2 (from para 2.16 to para 2.20) of Foreign Trade Policy 2023, as amended from time to time.

I. Exemptions granted for export to Bhutan

Export of the agricultural commodities listed in Table below, to Bhutan shall be exempted from any restrictions or prohibitions with immediate effect and until further orders: -

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Sl. No.	ITC(HS) Code	Commodity
1	0401 1000 0401 2000 0401 4000 0401 5000	Milk and cream, not concentrated nor containing added sugar or other sweetening matter
2	0402 1010 0402 1020 0402 1090	Milk and cream, concentrated or containing added sugar or other sweetening matter - Skimmed Milk - Milk food for babies - Other
3	0402 2100	In powder, granules or other solid forms, of a fat content, by weight, exceeding 1.5 percent: -- Not containing added sugar or other sweetening matter
4	0402 9110 0402 9190	Milk and Cream, Concentrated or Containing Added Sugar or Other Sweetening Matter, Other: Not Containing Added Sugar or Other Sweetening Matter
5	0402 9910 0402 9920 0402 9990	Milk and Cream, Concentrated or Containing Added Sugar or Other Sweetening Matter- Other
6	0701 1000 0701 9000	Potatoes, fresh or chilled.
7	0702 0000	Tomatoes Fresh or Chilled
8	0703 1011 0703 1019 0703 1020	Onions and shallots
9	0713 4000	Dried leguminous vegetables, shelled, whether or not skinned or split - Lentils
10	0902 1010 0902 1020 0902 1030 0902 1090 0902 2010 0902 2020 0902 2030 0902 2040 0902 2090 0902 3010 0902 3020	Tea, whether or not flavoured

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	0902 3030 0902 3090 0902 4090	
11	1001 1900	Wheat and meslin - Durum Wheat: Other
12	1001 9910 1001 9920	Wheat And Meslin, Other (Excluding Seed for Sowing and Durum Wheat)
13	1006 1010 1006 1090 1006 2000 1006 3011 1006 3012 1006 3019 1006 3091 1006 3092 1006 3099	Rice
14	1101 0000	Wheat Or Meslin Flour
15	1507 1000 1507 9010 15079090	Soya-bean oil and its fractions, whether or not refined, but not chemically modified.
16	1508 1000 1508 9010 1508 9091 1508 9099	Ground-nut oil and its fractions, whether or not refined, but not chemically modified.
17	1511 1000 1511 9010 1511 9020 15119030 1511 9090	Palm oil and its fractions, whether or not refined, but not chemically modified.
18	1512 1910 1512 1920 1512 1930 1512 1940 1512 1990	Sunflower-seed, safflower or cotton-seed oil and fractions thereof, whether or not refined, but not chemically modified
19	1514 1110 1514 1120	Rape, colza or mustard oil and fractions thereof, whether or not refined, but not chemically modified.

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	1514 1190 1514 1910 1514 1920 1514 1990 1514 9110 1514 9120 1514 9190 1514 9910 1514 9920 1514 9930 1514 9990	
20	1516 2011 1516 2019 1516 2021 1516 2029 1516 2031 1516 2039 1516 2091 1516 2099	Animal, Vegetable or Microbial Fats and Oils And their Fractions, Partly or Wholly Hydrogenated, Inter-Esterified, Re-esterified Or Elaidinised, whether or Not Refined, But Not Further Prepared
21	1701 1200 1701 1310 1701 1320 1701 1390 1701 1410 1701 1420 1701 1490 1701 9100 1701 9910 1701 9990	Cane or beet sugar and chemically pure sucrose, in solid form.
22	1703 1000 1703 9010 1703 9090	Molasses resulting from the extraction or refining of sugar
23	25010010	Salt (including table salt and denatured salt) and pure sodium chloride, whether or not in aqueous solution or containing added anti-caking or free-flowing agents; sea water - Common Salt (Incl. Iodised Salt)

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[\[Refer Notification No. 36/2025-26 dated October 03, 2025\]](#)

J. Special condition for export of processed and/or value-added agricultural products

Export of following processed and/or value-added agricultural products will be exempted from any restriction / ban even in the event of restriction / ban on the export of basic farm produce:

Sl. No.	Name of Product	HSN Code
1.	Cereal flours other than of wheat or meslin (Maize, Oats etc.)	1102
2.	Cereal groats, meal pellets	1103
3.	Cereal grains otherwise worked except rice of heading no. 1006; germ of cereals, whole, rolled, flaked or ground	1104
4.	Other Cereals items	1901 to 1905
5.	Milk products including casein and casein products etc.	3501
6.	Butter and other fats derived from milk; dairy spread etc.	0405
7.	Cheese and Curd	0406
8.	Value added products of onion	0712
9.	Peanut Butter	

[\[Notification No. 31\(RE-2012\)/2009-2014 dated 04.02.2013\]](#)

[\[Wheat & Muslin Flour under HSN 1101 were removed from above-mentioned exemption vide Notification 29/2015-20 dated 27.08.2022\]](#)

K. Exemption granted to organic food items from any ban and quantitative restrictions [\[Refer Notification No. 03/2015-2020 dated 19.04.2017\]](#)

Exemption from the application of quantitative ceiling and bans on export of organic agricultural products (wheat, non-Basmati rice) and organic processed products (edible oils and sugar) -

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a. Export of following items from Custom EDI ports have been exempted from all quantitative ceilings and irrespective of any existing or future restriction/ prohibition on export of their basic product (non-organic), subject to due certification by APEDA as being organic under the National Program for Organic Production (NPOP):

- i. organic wheat
- ii. organic non-Basmati Rice (excluding rice in husk – paddy or rough)
- iii. organic edible oils

[Organic sugar under HSN 1101 were removed from above-mentioned exemption vide Notification 36/2023 dated 18.10.2023]

b. The quantitative ceiling in respect of export of organic pulses and lentils has been increased from 10,000 MT per annum to 50,000 MT per annum, subject to certification by APEDA as being organic pulses and lentils, subject to following conditions

- i. Export contracts should be registered with APEDA, New Delhi prior to shipment; and
- ii. Export shall be allowed only from Custom EDI Ports.

L. Exemption granted for export of specified quantities of essential food items to Maldives

Exemption is provided from any existing or future restriction / prohibition on export of the following quantities of potato, onion, rice, wheat flour, sugar [Notification No. 12 dated 27.06.2017], pulses and eggs [Notification No. 20 dated 14.08.2017] to the Republic of Maldives under bilateral trade agreement between Government of India and Government of Maldives. The specific quantities exempted shall be notified yearly or as required from time to time.
